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Dated: 14.6.95

Mr. G.S.Walia, counsel for the applicant.

Mr. S.S.Karkera, for Mr. P.M. Pradhan, Counsel for the respondents states that the applicant has taken voluntary retirement and is not in service. Mr. Walia states that he has not received any instructions, but in view of the statement of Mr. Karkera the O.A. becomes infructuous.

O.A. is disposed of as infructuous with no order as to costs.

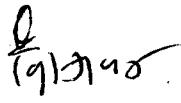

(P.P.Srivastava)

Member (A)


(M.S.Deshpande)

Vice Chairman

Dr 14/6/95
Order/Judgement despatched
to Applicant & respondent (s)
on 10/6/95


(9/6/95)